



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, CALCUTTA BENCH

M.A. No. 388 of 2019

arising out of

O.A. No. 350/1593/2018 :

- A n d -

In the matter of :-

An application for execution of the Order dated 21.12.2018 under Central Administrative Tribunal (Procedure) Rules, 27.

- A n d -

In the matter of :-

Smt. Namita Rani Sadhukhan,
wife of late Netai Chandra Sadhukhan,
aged about 78 years, House-wife,
residing at Vill. Rasulpur, Uttarbazar,
P.O.- Rasulpur, P.S.- Memari, District :
Burdwan, Pin-713 151.

.....Applicant

- Versus -

1) Union of India, through the General Manager, Eastern Railway,
17, N.S. Bose Road, Fairly Place,
Kolkata- 700,001.

2) Chief Personnel Officer/Administrations & P.I.O., Eastern Railway

N.S. Bose Road, Fairly Place (New
Koilaghat), Kolkata - 700 001.

3) Divisional Railway Manager,
Eastern Railway, Asansol Division,
P.O.- Asansol, District - Burdwan,
West Bengal, Pin- 713 301.

4) Senior Divisional Operators
Manager, Eastern Railway, Howrah
Division, Howrah, Pin-711 101.

5) Senior Divisional Personnel
Officer, Eastern Railway, Asansol
Division, P.O. Asansol, District :
Burdwan, Pin-713 301.

6) The Senior Divisional Personnel
Officer, Eastern Railway, Howrah
Division, Howrah, Pin-711 101.

....Respondents

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**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH
KOLKATA**

M.A/350/388/2019
(O.A/350/1593/2018)

Date of Order: 15.11.2019

**Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member**

NAMITA RANI SADHUKHAN
VS
EASTERN RAILWAY

For The Applicant(s): Mr. T. K. Biswas, counsel
For The Respondent(s): Ms. D. Mitra, counsel

ORDER (ORAL)

Per: Ms. Bidisha Banerjee, Member (J)

Heard ld. counsel for both parties.

2. The applicant has alleged violation of direction by the Sr. D.P.O, Howrah. We note that the Senior D.P.O- Howrah Division, Eastern Railway was not a party in the O.A and the Sr. D.P.O, Asansol Division, the Respondent No. 5 in the O.A, has already disposed of the representation with liberty to the applicant to prefer a representation to the Sr. D.P.O, Howrah Division.

3. Accordingly, we dispose of this execution petition, with liberty to the applicant to prefer a comprehensive representation to the Sr. DPO, Howrah Division within a period of 4 weeks from the date of receipt of a copy of this order. Which if preferred, the same shall be considered in accordance with law.

4. The present M.A accordingly stands disposed of. No costs.

(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)